

RAJASTHAN HIGH COURT, JODHPUR**ORDER**

No.Esst.(RJS)/15 /2014

Date : 20.02.2014

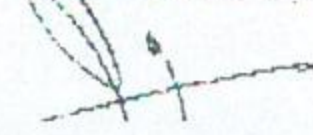
The following officers are appointed/posted till further orders, as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect :-

S. No	Name of officers with present post SARVA SHRI / MS. :	Name of vacant Courts for which additional appointment is to be made.
	BARAN JUDGESHIP	
1.	Kishan Chand ADJ, Baran	Spl.Judge, SC/ ST Cases Court, Baran
	BHILWARA JUDGESHIP	
2.	Ravi Sharma ADJ No.2, Bhilwara	ADJ, Gulabpura
3.	Raj Vyas ADJ No.3, Bhilwara	Spl.Judge, SC/ST Cases Court, Bhilwara
	JAIPUR METROPOLITAN	JUDGESHIP
4.	Mahendra Kumar Dave ACMM No.7, Jaipur Metropolitan	Spl. MM(N.I. Act Cases)Court No.5, Jaipur Metropolitan
	JAIPUR DISTRICT	JUDGESHIP
5.	Dr. Virendra Kumar Mathur DJ, Jaipur District	Judge, Printing & Stationary Embezzlement Cases Court, Jaipur District.
6.	Dinesh Tyagi ADJ No.2, Jaipur District	ADJ No.3, Jaipur District
7.	Laxman Dutt Kiradoo ADJ No.20, Jaipur Metropolitan Hq. at Chomu	ADJ, Chomu
	MERTA JUDGESHIP	
8.	Neeraj Kumar CJ(SD)-ACJM, Parbatsar	CJ(JD)-JM, Nawa
9.	Sarita Noshad ACJ(JD)-JM, Merta	CJ(JD)-JM, Degana
10.	Naresh Singh CJ(JD)-JM, Makrana	CJ(SD)-ACJM, Makrana

NOTE :-

- The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
- The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
- The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,



-: 2 :-

No.Estt.B2(v)1/2014/2952

Date : 20.02.2014

Copy forwarded to the following for information and necessary action :-

1. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.
2. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrance, Rajasthan, Jaipur.
3. The Secretary to the Government of Rajasthan, Department of General Administration (Gr.2), Jaipur.
4. The Secretary, Lokayukta, Sachivalaya, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.
6. The Registrar (Vig.)/(Admn.)/(Rules)/(Class.)/(Exam.), R.H.C., Jodhpur.
7. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
8. The Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
9. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
10. The Director, Rajasthan State Judicial Academy, Jodhpur.
11. Concerned District & Sessions Judges.
12. Concerned Officers/Courts/Treasury Officers.
13. P.S. to All Hon'ble Judges at Jodhpur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur.

Personal File/
 Conf./Accounts/General/
 Sub.Court/Statistics/
 RJS Leave/Jr.Actt./
 Building Cell


 REGISTRAR GENERAL